

**GOVERNMENT OF INDIA
HUMAN RESOURCE DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:4050

ANSWERED ON:27.03.2017

Admission to Students of the EWS

Chautala Shri Dushyant;Rai Shri Prem Das;Rao Shri Konakalla Narayana

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether anyone has been benefited by the section 12(1)(c) of Right of Children to Free and Compulsory Education Act, 2010 and if so, the statistics of the students benefited, number of schools implemented the said Act and the expenditure incurred thereon during the last three years and the current year, State/ UT-wise;

(b) whether it is a fact that the number of admissions under the said Act is less than the mandatory level prescribed thereunder and if so, the details thereof;

(c) the steps taken/proposed to be taken by the Government to improve enrolment of students from Economically Weaker Section (EWS) and disadvantaged groups of the society; and

(d) whether the Government has also instructed the States to maintain registry on the number of seats provided under the said Act to the children belonging to the EWS category and if so, the details and the compliance thereof, State/UT-wise?

Answer

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT
(SHRI UPENDRA KUSHWAHA)

(a) and (b): Section 12(1)(c) of the Right of Children to Free and Compulsory Education (RTE) Act, 2009 provides for admission of children belonging to weaker sections and disadvantaged groups in the neighbourhood private unaided schools in Class I or below to the extent of at least 25 percent of the strength of that class.

The Sarva Shiksha Abhiyan (SSA) is a flagship programme of the Central Government through which State Governments and Union Territories are financially assisted for universalization of elementary education. The SSA Framework has been amended with effect from 1st April, 2014 to assist the States/UTs towards reimbursement of costs incurred with respect to admissions under Section 12(1)(c) of the Act. The reimbursement is based on per child cost norms notified by the State/UT concerned for classes I to VIII. The reimbursement has started from 2015-16 onwards. State-wise data regarding number of seats kept reserved for admission of economically weaker sections under RTE Act is not maintained Centrally. State-wise details of amount approved by the Ministry of Human Resource Development under SSA for reimbursement under Section 12(1)(c) as per its norms during 2015-16 & 2016-17 is at Annexure.

(c) & (d): Education is in the Concurrent List and majority of the schools are under the purview of State governments and it is primarily for the States to take appropriate action for implementation of RTE Act. However, all issues pertaining to effective implementation of the RTE Act, 2009 are discussed during review meetings, workshops and Project Approval Boards of SSA. Additionally, Joint Review Missions regularly visit States to monitor the work being done under SSA including the issue of admission of children from economically weaker sections.

Further, the RTE Act, 2009 also mandates under Section 8 that the appropriate government shall provide free and compulsory elementary education to every child and will ensure availability of a neighbourhood school. As the appropriate government is duty bound under RTE Act to accommodate all children in its school, there is no fixed number of seats in government schools.
